

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SURESH PRABHU) : (a) to (c) Urea is the only fertiliser which is under price, distribution and movement control of Government of India. The demand of urea is assessed in consultation with the State Governments and allocation is made under the Essential Commodities Act (ECA). All other fertilisers are decontrolled and no allocations are made by the Government.

Overall availability of all fertilisers was satisfactory in financial year 1999-2000 in Himachal Pradesh and there were no reports of shortages. However, temporary and localised shortage of complex fertiliser 12:32:16 were reportedly experienced during November, 1999 which were overcome by the State Government by managing additional supplies from India Farmers Fertiliser Cooperative Limited (IFFCO).

The assessed demand for urea for Kharif 2000 for which allocation have been made and its availability in Himachal Pradesh upto 15-4-2000 has been as under :

('000 tonnes)		
Year	Demand	Availability (upto 15-4-2000)
Kharif 2000	32.00	7.22

Reimbursement of Loss Suffered by Punjab due to Damage of Wheat Stock

*578. SHRI SUKHDEV SINGH LIBRA :

SHRI LAJPAT RAI :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Punjab Government has requested the Centre to compensate the losses suffered by it due to damage of wheat stocks procured for Central pool;

(b) if so, the details thereof; and

(c) what action has been taken by Government to reimburse the losses?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR) : (a) Yes, Sir

(b) and (c) During 1993-94 and 1995-96, Government of Punjab reported that a quantity of 11.675 MTs and 18,704.7 MTs of wheat respectively, procured by the Government of Punjab and the State Agencies were damaged due to floods. The Government of Punjab preferred a claim of Rs. 8.19 crores and Rs. 10.48 crores respectively for losses reported to have been incurred by them. As the responsibility for storage and preservation of procured stocks before they are taken over by the FCI is that of the State Government/its agencies for which storage charges are paid to them, the request of the State Government was not acceded to. The State Government was advised to prefer their claims to the Ministry of Agriculture for relief under natural calamities, or that the agencies may be compensated from the funds collected through Mandi Charges, Purchase Tax etc.

Threat to trains leaving Jammu Tawi Railway Station

*579. SHRI KRISHNA KUMAR BIRLA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Director General of Jammu and Kashmir Police had informed the Railway Board in the recent past about security threats to trains leaving Jammu Tawi Railway Station;

(b) if so, whether the railway authorities have not taken any action on such information sent by the DG of Jammu and Kashmir Police;

(c) the details of other proposals sent by the Jammu and Kashmir Police for railway security; and

(d) the reasons why the Railways have not taken any action on such proposals or information sent by Jammu and Kashmir Police ?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) Yes, Sir.

(b) No, Sir. A work for Provisions of CCTVs at Jammu Tawi and Attari Railway Stations costing Rs. 37.36 lacs and another for Constructin of barracks at Jammu and Ghagwal costing Rs. 41.54 lacs each have been sanctioned.

(c) The J&K Police have asked Railway to provide (i) illumination for railway tracks from Jammu Tawi to Ghagwal (ii) pathway for security patrolling of railway tracks and (iii) barbed wire fencing from Jammu Tawi to Ghagwal. The J & K Police has been advised to get these works sanctioned by J & K Government and arrange for necessary funds to enable Railways to undertake these works.

(d) Does not arise in view of answer to (b) and (c).